

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO.HC.VII-129/2006/625/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,

✓ Shri N. U. Ahmed,
Addl. District & Sessions Judge,
Bijni, Chirang.

Dated Guwahati the 28th January, 2020.

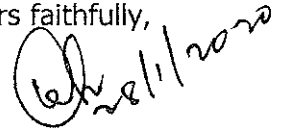
Sub: **Vehicle permission.**

Ref:- Your letter No.ADJB.VI-2/2020/182 dated 21.01.2020.

Sir,


With reference to the above, I am directed to inform you that, you have been granted permission to proceed to Guwahati in the evening of 27.01.2020, after Court works, by your Govt. allotted vehicle, at your own cost, subject to your prayer for casual leave on 27.01.2020 along with station leave permission from the evening of 27.01.2020 (after Court works) till the morning of 30.01.2020 is granted by the District & Sessions Judge, Chirang.

Yours faithfully,



JT. REGISTRAR (VIGILANCE)

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Memo NO.HC.VII-129/2006/626-A, dated 28.1.2020 

Copy to:

1. District and Sessions Judge, Chirang.
2. The Systems Analyst, Gauhati High Court.

sd/-
JT. REGISTRAR (VIGILANCE)